

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 148 of 2015

Dated : 6th October, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

NTPC Ltd. Appellant(s)
Versus
Uttar Pradesh Power Corporation Ltd. & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran, Ms. Poorva
Saigal & Mr. Shubham Arya

Counsel for the Respondent (s) : Mr. R.B. Sharma for R-24
Mr. S. Vallinayagam for R-31
Mr. Pradeep Misra &
Mr. Suraj Singh for R-1
Mr. Dhananjay Baijal &
Mr. Nikhil Nayyar for R-39

ORDER

Learned counsel for the respondent no.1 prays for and is granted two weeks' time to file counter affidavit/reply. Mr. R.B. Sharma, learned counsel appearing for the respondent no.24, who is also filing his Vakalatnama on behalf of respondent no.6, also prays and is granted two weeks time to file counter affidavit/reply. Similarly, learned counsel appearing for the respondent no.39 prays for and is granted two weeks' time to file counter affidavit/reply. Rejoinder, if any, may be filed by the appellant within a week thereafter.

Post this matter on **30th November, 2015** for completion of pleadings.

(T. Munikrishnaiah)
Technical Member
rkt

(Justice Surendra Kumar)
Judicial Member